

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

Original Application No.213 of 2021

Between

S.Sakthivel,
Environmental Protection & Anti-Pollution Group,
S/o. PK Subramaniam,
Alagu Vinayakar Kovil Street,
Fairland, Salem-636016

--Petitioner

AND

1. The Secretary to Government of India,
Ministry of Environmental & Forest and Climate Change,
Indira Paryavaran Bhavan Jorbagh Road,
New Delhi-110003.

2. The Director,
Department of Geology and Mining,
Industrial Estate, Guindy, Chennai-32

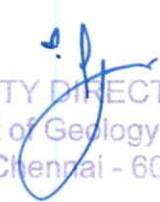
3. The District Collector,
Collectorate, Salem-636001

4. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Siva Tower, 2nd Floor, Salem - 636 004.

5. The Member Secretary,
Central Ground water Authority,
Jam Nagar House,
18/11, Mansingh Road, New Delhi - 110 011.

6. The Managing Director,
M/s.Dalmia Bharath Sugar and Industries Ltd,
Chettichavadi Village, Jagir Magnesite and Dunite Mines,
Chettichavadi Village, Salem West Tk,
Salem - 636 012.

--Respondents


DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

1


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

Status Report filed by the Second Respondent

I, Thiru L.Nirmal Raj, S/o.Thiru K.Lakshmana Perumal, Hindu, aged about 49 years residing at Chennai do hereby solemnly affirm and sincerely state as follows:-

I am the Director of Geology and Mining, the 2nd respondent herein and I am well acquainted with the facts of the case from the records. As directed by this Hon'ble National Green Tribunal on 06.10.2021 in this original application, I am filing this status report.

2. It is submitted that the petitioner has filed O.A.No.213 of 2021 before this Hon'ble Tribunal with a prayer among other things that

- i. To declare the operation of the Respondent No.6 as illegal, un-authorized and in violation of the Environment (Protection) Act, 1986.
- ii. To restrain the Respondent No.6 from carrying on further activities without mandate Environmental Clearance and NOC from CGWA.
- iii. To direct the Respondent No.6 to pay Environmental Compensation as may be determined by the Hon'ble Tribunal.

3. It is further submitted that this Hon'ble Tribunal by Order dated 06.10.2021 appointed a Joint Committee consisting of (1) The District Collector, Salem or his nominee not below the rank of Assistant Collector or Sub Divisional Magistrate as nominated by the District Collector (2) A Senior officer from Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Chennai (3) The Director, Department of Geology and Mining or his nominee as nominated by the Director not below the rank of Additional Director of Mining and Geology (4) The District Environmental Engineer, Tamil

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

2

Director
Department of Geology & Mining
Guindy, Chennai - 600 032.

Nadu Pollution Control Board, Salem district (5) A Senior officer from the Public works Department, Groundwater Division, Salem district to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

4. It is further submitted that the Hon'ble Tribunal has directed the Committee to ascertain as to whether,

- i. The 6th respondent is having all necessary permissions/clearances from the authorities under the Environmental Law,
- ii. Whether the 6th respondent is conducting mining in violation of the environmental laws without obtaining necessary clearance / permissions, if so since when they are doing the same,
- iii. What is the quantity of the mineral extracted by doing such illegal mining, what is the nature of action taken by the authorities when such violations are brought to their notice,
- iv. Whether any damage is caused to the Environment on account of the illegal mining done by the 6th respondent unit, and if so assess the damage caused to the environment including the environmental compensation to be recovered from them, apart from suggesting recommendation for restoration for damage caused to the environment,
- v. Whether the respondent had obtained necessary permission for extracting groundwater for their industrial purpose and if not, what is the action taken including the


DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

3


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

imposition of compensation for un-authorized drawl of groundwater by the 6th respondent,

5. It is further submitted that in compliance to the orders passed by this Hon'ble Tribunal, the District Collector, Salem has nominated the Sub Collector/ Sub Divisional Magistrate, Mettur as representative on behalf the District Collector, Salem. The Ministry of Environment, Forest and Climate Change (MoEF & CC), Integrated Regional Office, Chennai has nominated Dr.C.Palpandi, Scientist D" as the member of the Joint Committee. Further, Tamil Nadu pollution Control Board, Chennai has nominated the District Environmental Engineer, TNPCB, Salem as member of the Joint Committee on behalf of the TNPCB.

6. It is further submitted that when the matter came up for hearing on 16.11.2021, this Hon'ble Tribunal has granted time upto 20.12.2021 for filing report of the joint committee.

7. It is further submitted that Tvl.Dalmia Cement Bharat Limited was granted with a mining lease for mining Magnesite over an extent of 1386.36 acres of Government Poramboke lands in S.F.No.6 of Chettichavadi Jagir village, Salem taluk & district for a period of 20 years vide G.O.Ms.No.903, Industries Labour and Co-Operation Department dated 25.02.1966. The lease deed was executed on 20.08.1966 and the lease period was valid upto 19.08.1986.

8. It is further submitted that Tvl. Dalmia Cement Bharat Limited was granted with mining lease for mining Dunite over an extent of 1386.36 acres of Government Poramboke lands in S.F.No.6 of Chettichavadi Jagir village, Salem taluk & district for a period upto 19.08.1986 vide G.O.Ms No.804, Industries Department, dated 26.06.1976.

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

4

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

9. It is further submitted that Tvl. Dalmia Cements Bharat Limited was granted with first renewal of mining lease for mining Magnesite & Dunite over an extent of 1314 acres of Government Poramboke lands in S.F.No.6 of Chettichavadi Jagir village, Salem taluk & district for a period of 20 years from 20.08.1986 to 19.08.2006 vide G.O.Ms.No.74 Industries (MMD.1)Department, dated 11.03.1997.

10. It is further submitted that Tvl. Dalmia Cement Bharat Ltd had filed Second Renewal of Mining lease application on 11.07.2005 in the prescribed Form-J for grant of second renewal of mining lease for mining Magnesite and Dunite over an extent of 449.36.4 hectares of Government Poramboke lands in S.F No.6 of Chettichavadi Village, Salem West Taluk Salem District for a further period of 20 years from 20.08.2006. The Second Renewal of mining lease application was filed in time i.e. 12 months before the expiry of first renewal of mining lease and the 6th respondent had carried out mining operations in the subject area under the deemed extension provisions of Rule 24A (6) of Mineral Concession Rules, 1960.

11. It is further submitted that, the 6th respondent vide letter dated 19.09.2011 informed that the name and style of Tvl. Dalmia Cements Bharat Limited was changed to Tvl.Dalmia Bharat Sugars and Industries Limited and the same was taken on record by the Government.

12. It is further submitted that, since the inception of mining lease in the subject area from the year 1966, mining operations were carried out by the 6th respondent without obtaining Environmental Clearance from the Ministry of Environment & Forests, Government of India. The 6th respondent had applied on 09.02.2006 for grant of Environmental Clearance before the Ministry of Environment & Forests, Government of India. Whereas, the 6th respondent has not been issued

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

5

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

with Environment Clearance so far from the Ministry of Environment, Forest and Climate Change, Government of India.

13. In this connection it is submitted that the Judgement of the Hon'ble Supreme Court of India in the matter of Common Cause Vs. Union of India in W.P.No.114 of 2014 dated 02.08.2017 made under para 128, 129, 150 and 153 are extracted hereunder:-

128. *The simple reason for not accepting this interpretation is that Rule 2 (iia) of the Mineral Concession Rules, 1960 was inserted by a notification dated 26th JULY, 2012 while we are concerned with an earlier period. That apart, as mentioned above, the holder of a mining lease is required to adhere to the terms of the mining scheme, the mining plan and the mining lease as well as statutes such as the EPA the FCA the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. If any mining operation is conducted in violation of any of these requirements then that mining operation is illegal or unlawful. Any extraction of a mineral through an illegal or unlawful mining operation would become illegally or unlawfully extracted mineral.*

129. *It is not, as suggested by learned counsel, that illegal mining is confined only to mining operations outside a leased area. Such an activity is obviously illegal or unlawful mining. Illegal mining takes within its fold excess extraction of a mineral over the permissible limit even within the mining lease area which is held under lawful authority, if that excess extraction is contrary to the mining scheme, the mining plan, the mining lease or a statutory requirement. Even otherwise, it is not possible for us to accept the narrow interpretation sought to be canvassed by learned counsel for the mining lease*

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

holders particularly since we are dealing with a natural resource which is intended for the benefit of everyone and not only for the benefit of the mining lease holders.

150. In our opinion, Section 21(5) of the Mines and Minerals (Development & Regulation) Act, 1957 Act is applicable when any person raises, without any lawful authority, any mineral from any land. In that event, the State Government is entitled to recover from such person the mineral so raised or where the mineral has already been disposed of the price thereof as compensation. The words 'any land' are not confined to the mining lease area. As far as the mining lease area is concerned, extraction of a mineral over and above what is permissible under the mining plan or under the EC undoubtedly attracts the provisions of Section 21(5) of the Mines and Minerals (Development & Regulation) Act, 1957 being extraction without lawful authority. It would also attract Section 21 (1) of the Mines and Minerals (Development & Regulation) Act, 1957. In any event, Section 21(5) of the Act is certainly attracted and is not limited to a violation committed by a person only outside the mining lease area it includes a violation committed even within the mining lease area. This is also because the Mines and Minerals (Development & Regulation) Act, 1957 is intended, among other things, to penalize illegal or unlawful mining on any land including mining lease land and also preserve and protect the environment. -----

153. In our opinion, there can be no compromise on the quantum of compensation that should be recovered from any defaulting lessee – it should be 100%. If there has been illegal

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

mining, the defaulting lessee must bear the consequences of the illegality and not be benefited by pocketing 70% of the illegally mined ore. It simply does not stand to reason why the State should be compelled to forego what is its due from the exploitation of a natural resource and on the contrary be a party in filling the coffers of defaulting lessees in an ill gotten manner.

14. It is further submitted that pursuant to the Judgement of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Common Cause vs Union of India, the Ministry of Environment & Forest and Climate Change issued directions vide their Office Memorandum dated 30.05.2018 towards collection of 100% cost of mineral for the quantum of minerals mined and transported without obtaining statutory clearances such as Environment Clearance etc.

15. It is further submitted that in compliance to the orders passed by the Hon'ble Supreme Court of India dated 02.08.2017 in the matter of Common Cause Vs Union of India and as directed by the Ministry of Environment, Forest and Climate Change in their Office Memorandum dated 30.05.2018, demand notice was issued by the District Collector, Salem vide Rc.No.45/2018/D1/ Mines-A dated 18.06.2019 with a direction to the 6th respondent to remit a sum of Rs.11,44,30,605/- towards cost of mineral for the quantum of Dunite mined and transported without obtaining Environment Clearance for the period from 01.04.2000 to 31.08.2018. It is also submitted herewith that the working of this needs a revisit in the light of the extent involved.

16. It is further submitted that the 6th respondent filed Writ Petition Nos.889 of 2020 and 894 of 2020 before the Hon'ble Madras High Court challenging the demand notice issued by the

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

8

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

District Collector, Salem towards recovery of 100% cost of mineral mined and transported from the subject area without obtaining Environmental Clearance for the period from 01.04.2000 to 31.08.2018.

17. It is further submitted that, the Hon'ble Madras High Court by Common Order dated 12.06.2020 in W.P.Nos.26808 of 2019, 27182 of 2019 etc, 889 of 2020, 894 of 2020 etc., dismissed all the 175 writ petitions with a cost of Rs.10,000/- each.

18. It is further submitted that aggrieved by the Common Order dated 12.06.2020 passed by the Hon'ble Madras High Court, the 6th respondent has filed Writ Appeals No. 834 and 835 of 2020. The Writ Appeal filed by the 6th respondent is pending before the Hon'ble First Bench of Madras High Court and no stay has been granted in the Writ Appeal.

19. It is further submitted that another demand notice was issued by the District Collector, Salem vide Rc.No.45/2018/M9/Mines-A dated 08.07.2020 with a direction to the 6th respondent to remit a sum of Rs.7,24,73,501/- towards cost of mineral for the quantum of Magnesite mined and transported by them without obtaining Environment Clearance for the period from 01.04.2000 to 31.03.2018.

20. It is further submitted that as directed by this Hon'ble Tribunal, the second respondent along with the following nominated members of the Joint committee had inspected the subject area on 27.11.2021.

Sl. No.	Name & Designation	Department
1.	Dr.C.Palpandi, Scientist 'D',	MoEF & CC, IRO, Chennai.

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

9

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

2.	Thiru. Veer Pratap Singh, Sub-Collector.	Salem District
3.	Thiru. Gopalakrishnan, District Environmental Engineer.	Tamilnadu Pollution Control Board, Salem
4.	Thiru. K. Suresh, Assistant Director.	Public Works Department, Groundwater Geological subdivision, Salem

Durning the inspection, the Joint committee noticed that fresh mining operations were carried out in the subject area and Magnesite and Dunite mined were stocked in the area. Further, observed that one bore well is located in S.F.No.6 of Chettichavadi Village.

21. It is further submitted that, the 2nd respondent vide proceedings Rc.No.1355/MM9/2006 dated 05.12.2021 has formed three teams of officials from the Directorate of Geology and Mining to carry out detailed survey of the subject area and to assess the actual quantum of minerals mined and transported by the 6th respondent without obtaining Environmental Clearance from the Ministry of Environment, Forest and Climate Change, Government of India. The teams have been further directed to consider the parameters such as total pit volume, minerals stocked in the subject area, quantum of mineral transported by the 6th respondent with the transport permits obtained from the office of the Deputy Director of Geology and Mining, Salem, dump stocks, recovery percentage of mineral, etc., while assessing the quantity of minerals mined and transported by the 6th respondent from the subject area.

22. It is further submitted that the teams of officials commenced surveying of the subject area with Total Station from 07.12.2021 onwards and the survey work is still in progress. The

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

10

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

Deputy Director of Geology and Mining, Salem District has reported that the lease boundaries of the subject leasehold area were identified with the assistance of the Village Administrative Officer, Chettichavadi Village and the Firka Surveyor, Alagapuram. The Mines Manager of the 6th respondent was also present at the time of inspections carried out by the team of officials.

23. It is further submitted that the team of officials have submitted a joint interim report stating that the topography of the area is undulated in nature and therefore surveying of the subject area with Total Station, assessment on the quantum of minerals mined and transported, quantum of mineral stocked and waste dumps in the subject area requires considerable time. Apart from that the subject area was held under mining lease from the year 1966 onwards and therefore the records related to the quantity of minerals permitted for production as per the Approved Mining Plan/Scheme of Mining, quantity of minerals mined and transported by the 6th respondent with transport permits and the actual quantum of minerals mined and transported from the subject area are to be assessed for arriving a conclusion and for filing a comprehensive report before this Hon'ble Tribunal. Besides, the compliance of the terms and conditions of the lease deed executed by the 6th respondent in respect of the subject area are also to be verified by the team of officials formed for this purpose.

24. It is further submitted that the Assistant Director, Public Works Department, Ground Water Geological Sub Division, Salem has reported that the 6th respondent has applied for Ground water No Objection Certificate on 22.09.2021 to the Chief Engineer, SG&SWRDC, Chennai. A detailed Hydrogeological field study and pumping test was conducted in the bore well situated in S.F.No.6 of Chettichavadi village and based on the present hydrogeological


DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

11


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

conditions and the pumping test results it was recommended to the Chief Engineer to draw 70,000 LPD of groundwater for the drinking, domestic and afforestation purpose. Based on the report, the Chief Engineer, State Ground and Surface Water Resource Data Centre, Taramani, Chennai has issued groundwater NOC vide letter No.OT8/AG-2/176/NOC /Salem/2021 dated 17.11.2021 for the purpose of domestic including afforestation, which is after the date of issue of the directions by this Hon'ble Tribunal.

25. It is further submitted that the Assistant Director, Public Works Department has further reported that the imposition of compensation for unauthorized drawl of groundwater has been calculated based on CGWA Notification dated 24.09.2020 and the restoration charge is calculated based on the Environmental compensation rate for groundwater in the over exploited area with number employs and number of years and total restoration charge has been assessed as Rs.1,11,46,124/-.

26. It is submitted that the Scientist 'D', MoEFCC, IRO, Chennai has reported that, the 6th respondent has performed mining activity without obtaining prior Environmental Clearance until 2017 and the 6th respondent submitted proposal for Terms Of Reference under violation category as per MoEF notification. The 6th respondent has obtained Terms of Reference (ToR) as per Ministry of Environment and Forest & CC OM No.3-50/2017-IA.III(Pt) dated 30.5.2018, Z-11013/49/2018-IA.II(M) dated 18.6.2018 and 21-103/20 J 5-1A.III dated 2.11.2018 under violation category.

27. It is further submitted that, the application submitted by the 6th respondent for getting ToR under violation category, the Ministry of Environment Forest and Climate Change has issued a letter dated 25.11.2020 to the State Government to take action against the proponent under Section 19 of Environment Protection


DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

12


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

Act, 1986 and to submit the report. During the visit the joint committee noticed that there are 13 mining pits and measurements were also taken. Accordingly, the calculation for finding out the quantity of minerals extracted without valid Environmental Clearance is in progress.

28. It is also submitted that, the Ministry of Environment Forest and Climate Change vide Letter No. F No.23-227/2018-IA.III(V) dated 5.2.2021 has issued ToR under violation case and directed to assess the ecological damages with respect to air, land, water and other environmental attribute by a laboratory notified under EP Act 1986 or NABL accredited lab/ or a lab of CSIR working in the field of environment. It is also directed to prepare a remediation plan and to prepare a natural and community augmentation plan corresponding to the ecological damages.

29. It is submitted that, as per the TOR issued, public hearing was conducted on 03.09.2021 in the presence of the District Collector and the EIA & EMP reports were also submitted. The 6th respondent have obtained permission from Water Resource Department for extracting ground water.

30. It is submitted that, the joint committee also directed the TNPCB and Ground Water Department to collect water and soil for analysis and to submit the analysis report to the committee for accessing the damage caused to the environment on account of the illegal mining. Upon the receipt of analysis report the committee will calculate the environmental compensation to be recovered from them, apart from suggesting recommendations for restoration for damage caused to the environment.

31. It is submitted that, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Salem has stated that, the 6th

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

13

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

respondent was issued with consent orders under the Water (Prevention & Control of Pollution) Act, 1974 as amended and the Air (Prevention & Control of Pollution) Act, 1981, as amended to mine 25000 T/Month of Magnesite and the same was periodically renewed by the Board upto 31.03.2013. Further, the renewal consent order under Water (Prevention and Control of Pollution) Act 1974, as amended & the Air (Prevention and Control of Pollution) Act 1981, as amended were not issued to the unit since the unit has not obtained environmental clearance.

32. It is further submitted that, the District Environmental Engineer has reported that, the unit increased its production activity more than the consented quantity by producing Dunite without obtaining environmental clearance under the EIA notification 2006 for which prior Environmental Clearance is required to be obtained from the Ministry of Environment, Forest and Climate Change, New Delhi, as per EIA Notification 2006. However, no prior EC was obtained by them. The 6th respondent has reported in it's letter dated 05.11.2014 that the Dunite production was as follows:-

Year	Dunite Production in Tonnes
2010-11	5610
2011-12	39000
2012-13	15150
2013-14	9355
2014-15	2950

33. It is also submitted that the District Environmental Engineer, has informed that, as per the Environmental Impact Assessment Notification 2006, Expansion and modernization of

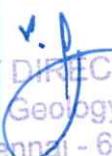
DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

existing projects or activities attracts the penal provision of the Environment (Protection) Act 1986. Hence, the 6th respondent should submit its application to the Ministry of Environment, Forest and Climate Change, Government of India, for obtaining post facto Environmental Clearance for the enhanced production beyond the base line production of the year 1993-1994 and the Ministry of Environment, Forest and Climate Change, Government of India (IA Division) requested to take action against the 6th respondent by invoking powers under Section 19 of the Environment (Protection) Act, 1986 for the offence under Section 15 of the Act for the period for which violation has taken place vide its reference F.No J-11015/43/2012 -IA II (M), dated 05/02/2014 for the said violation.

34. It is further submitted by the District Environment Engineer that, the Ministry of Environment, Forest and Climate Change, Government of India (IA Division) vide letter dated 25.11.2020 stated that the mining activity which continue to operate without obtaining Environmental Clearance shall be considered as violation cases and requested to initiate credible action against the 6th respondent by invoking powers under Section 19 of the Environment (Protection) Act, 1986 for the offence under Section 15 of the Act for the period for which violation has taken place.

35. It is submitted that, the Member Secretary, Tamil Nadu Pollution Control Board, Chennai vide letter dated 18.12.2020 directed the District Environmental Engineer, Tamilnadu Pollution Control Board, Salem to take action against the 6th respondent for the violations. In the meanwhile, a show cause notice was issued to the 6th respondent on 04.05.2020 for producing the Dunite without obtaining prior Environmental


DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

15


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

Clearance violating the provisions of EIA Notification, 2006 enacted under the Environment (Protection) Act, 1986 and Consent of the Board under the provision of Water (Prevention and Control of Pollution Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and thereby violated the provisions of above said Acts.

36. It is submitted that the District Environment Engineer has stated that the reply of the 6th respondent for the show cause notice was not satisfactory and therefore, it is proposed to file a case under section 200 of criminal procedure code for offence u/s read with 17 & 19 (a) of the Environment (Protection) Act, 1986 in Judicial Magistrate Court, Salem for the above said violation.

37. It is further submitted that, the 6th respondent have filed Writ petition No.29275 of 2016 before the Hon'ble Madras High Court with a prayer to issue a Writ of Mandamus forbearing the respondents from interfering with the mining operations of the petitioner in the Petition Schedule Premises and directing the respondents to continue to issue permits to excavate minerals namely Magnesite and Dunite on payment of requisite royalty and without insisting on Environmental Clearance Certificate. The writ petition is listed for hearing before the Hon'ble Madras High Court on 04.01.2022.

Under the circumstances stated above, it is respectfully submitted that on completion of survey and assessment works only, the quantum of minerals mined and transported by the 6th respondent without obtaining Environmental Clearance from the subject area and other violations could be assessed by the Team of officials formed for this purposes and there after a comprehensive report could be prepared and filed before this

DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

16

DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

Hon'ble Tribunal and therefore it is most respectfully prayed to grant 6 weeks time for filing a comprehensive report by the joint committee constituted by this Hon'ble Tribunal for this purpose.

Solemnly affirmed at Chennai)
this the 03rd day of January, 2022)
and signed his name in my presence)


DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032. 3/1/2022
BEFORE ME


DEPUTY DIRECTOR
Department of Geology & Mining
Guindy, Chennai - 600 032.

